



सत्यमेव जयते

Government of India / भारत सरकार

Ministry of Commerce and Industry / वाणिज्य और उद्योग मंत्रालय

Department of Commerce / वाणिज्य विभाग

Directorate General of Foreign Trade, Delhi / विदेश व्यापार महानिदेशालय, दिल्ली

VANIJYA BHAWAN, AKBAR ROAD, CENTRAL DELHI, DELHI, 110011 / वाणिज्य भवन, अकबर

रोड, नई दिल्ली

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(DES - I SECTION)

MINUTES OF THE NORMS COMMITTEE- I**MEETING No.** NC/1/MEET/Feb/202223/22**DATED:** 27/02/2023Please Note

- I. For information of exporters, Norms Committee - I handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC (HS) Chapter 81 to 84, 86 to 93 .Communications in respect of cases/pertaining to NC- I may be sent to email address: nc1.dgft@nic.in
- II. The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for EODC.
- III. Wherever the Committee has fixed Norms, the concerned RA may ensure that AA is issued on the wastages/consumption as ratified by the Committee or as per wastages claimed in the application, whichever is less.

Meeting No. NC/1/MEET/Feb/202223/22 dated 27/02/2023 of Norms Committee - I for the year 2022-23 was held on 27/02/2023 under the Chairmanship of Akash Taneja, Additional DGFT to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-20.

The following members were present in the meeting:-

S.No.	Name and Designation of Representatives	Department
1	Shri R. K. Jaiswal, DO	DHI
2	Shri Rahul Bhardwaj, AD	MSME
3	Shri S. K. Jain, Consultant	DPIIT
4	Shri V.C. Agarwal, Consultant (Tech-3)	Technical Consultant, DGFT

5	Shri S. K. Bhatnagar, Consultant (SKB)	Technical Consultant, DGFT
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In Attendance:

Sl. No.	Name & Designation	Department
1	Shri Santosh Kumar Dubey, Dy. DGFT	DGFT

Case Details and Decision(s):

Case No.	1 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	DYNAMATIC TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00273275AM22
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and directed the Special Committee to submit its report as decided in the meeting dated 15.11.2022	

Case No.	2 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	DINEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002745AM23
RA File Number	052304000286 AM21
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that the applicant has filed review application against AA No. 0510415986 dated 25.11.2020 & HQ File No. 018005000723AM21. However, the HQ File No. (018005000723AM21) was rejected in NC meeting dated 31.03.2022 due to non-submission of reply of deficiency letter. Further, no record has been found against AA No. 0510415986dated 25.11.2020 on BO Portal which was mentioned in the documents submitted by the applicant. Therefore, the Committee decided to seek the details of the case from EGTF Division and concerned RA. Thereafter, the case may be examined as per procedure. Case is deferred.	

Case No.	3 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MACBROUT ENGINEERING PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM REVIW00003482AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	4 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HIROTEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003582AM23
RA File Number	NA
Licence No and Date	NA
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 followed by reminder on 15.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to issue final reminder to the applicant to submit the requisite information within 15 days. Case is deferred.	

Case No.	5 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00006191AM23
RA File Number	312104000296 AM09
Licence No and	3110036393/null

Date	
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	6 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SCREEN-O-TEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005268AM23
RA File Number	082404000120 AM13
Licence No and Date	0810113162/06/07/2012
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	7 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SCREEN-O-TEX (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005269AM23
RA File Number	082404000184 AM14
Licence No and Date	0810123416/31/07/2013
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	8 / NC/1/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	TEXMACO HITECH PRIVATE LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	018005000544AM15
RA File Number	022404000122 AM15
Licence No and Date	0210204936/09/09/2014
Norms Committee Decision: The Committee considered the case as per the agenda and noted the NC decision of meeting dated 24.05.2021 wherein it was mentioned that the applicant via email dated 21.05.2015 informed that the AA has been cancelled & closed. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA. Case is rejected.	

Case No.	9 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GE POWER INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005245AM23
RA File Number	039404000060 AM16
Licence No and Date	0310795652/30/04/2015
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	10 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	DUCTMASTER (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00340876AM22
RA File Number	072404000474 AM15
Licence No and Date	0710108127/30/04/2015
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	11 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	TEMA INDIA LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005552AM23
RA File Number	039504000285 AM16
Licence No and Date	0310797166/10/07/2015
Norms Committee Decision: The Committee considered the case as per the agenda and noted that the case was approved by NC in meeting dated 05.01.2016 as per written comments of DPIIT. Now, the applicant has applied to review the ratified ad-hoc norms. The case was referred to DPIIT for examination & comments. The comments from DPIIT received via email dated 14.02.2023. As per comments of DPIIT, the Committee decided to revise the ad-hoc norms as per comments of DPIIT vide U.O. No. P-47011/313/2019-TSW dated 14.02.2023 given via email dated 14.02.2023 as under: 1. Import items at Sl. No. 5, 6, 7 & 10 (Forgings) may be allowed on net to net basis with accountability clause. Note: The decision for rest of the import items shall remain unchanged as decided in the NC meeting dated 05.01.2016. RA concerned may take further necessary action as per the decision of NC.	

Case No.	12 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	IHD INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004368AM23
RA File Number	042404000096 AM16
Licence No and Date	0410160893/10/08/2015
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	13 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000370AM19
RA File Number	072404000063 AM17
Licence No and Date	0710110077/12/07/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	14 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	STERLITE POWER TRANSMISSION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000430AM17
RA File Number	039504000318 AM17
Licence No and Date	0310808015/23/09/2016
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	15 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000723AM19
RA File Number	072404000343 AM17
Licence No and Date	0710110999/19/01/2017
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 05.12.2022 was issued to the applicant for providing certain information on DGFT Portal. However, no reply has been received from the applicant. Therefore, the Committee decided to issue the **final reminder** to the applicant.

Case is deferred.

Case No.	16 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005604AM23
RA File Number	039504000820 AM17
Licence No and Date	0310811232/15/02/2017
Norms Committee Decision:	
Case deferred for comments of TE	

Case No.	17 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00000899AM23
RA File Number	052404000114 AM18
Licence No and Date	0510403047/06/06/2017
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	18 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MACAWBER BEEKAY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003335AM23
RA File Number	052404000230 AM18
Licence No and Date	0510403845/29/08/2017
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Hence, the Committee decided to wait for reply of the applicant. Case is deferred.	

Case No.	19 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000276AM18
RA File Number	039504000052 AM18
Licence No and Date	0310815484/01/09/2017
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	20 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005233AM23
RA File Number	052404000369 AM18

Licence No and Date	0510404639/17/11/2017
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	21 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00347529AM22
RA File Number	052304000038 AM19
Licence No and Date	0510406287/01/05/2018
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	22 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	CROWN CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005323AM23
RA File Number	039404000561 AM19
Licence No and Date	0310823992/26/09/2018
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/21/2021-TSW dated 10.02.2023 as under: 1. Net weight of export item may be corrected as 23179Kgs containing 18495Kgs of Electrolytic Tin Plates and 2909Kgs of Sealing compound. 2. Import item at Sl. No. 1 shall be of relevant thickness as contained/utilized in the export items. 3. Quantity of import item at Sl. No. 1 (Electrolytic Tin Plates) may be allowed as 24043Kgs as 1.30Kgs/Kg content in the export item as per SION C-773. 4. Quantity of import item at Sl. No. 2 (Green Sealing Compound) may be allowed as 3054Kgs as 1.05Kgs/Kg content in the export item. 5. Import items at Sl. No. 3 to 6 may be allowed upto 5% of FOB value of exports.	

RA concerned may take further necessary action as per the decision of NC.

Case No.	23 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004073AM23
RA File Number	052404000637 AM19
Licence No and Date	0510409677/15/02/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that Consultant (SKB) has given comments via email dated 27.02.2023 for import items at Sl. No. 1 & 2. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (Tech-1) for comments on rest of the import items. Case is deferred.	

Case No.	24 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000014AM20
RA File Number	039504001354 AM19
Licence No and Date	0310828481/23/04/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	25 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004075AM23
RA File Number	052404000057 AM20
Licence No and Date	0510410488/06/05/2019
Norms Committee Decision: The Committee considered the case as per agenda and noted that Consultant (SKB) has given comments via email dated 27.02.2023 for import item at Sl. No. 1. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (Tech-1) for comments on rest of the import items. Case is deferred.	

Case No.	26 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	FUTURETECH ENGINEERING LLP
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000070AM20
RA File Number	072404000050 AM20
Licence No and Date	0710115000/31/05/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	27 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	CROWN CLOSURES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005324AM23
RA File Number	039404000246 AM20
Licence No and Date	0310829905/25/06/2019
Norms Committee Decision: The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/21/2021-TSW dated 10.02.2023 as under:	

1. Net weight of export item may be corrected as 92561Kgs containing 73824Kgs of Electrolytic Tin Plates and 11661Kgs of Sealing compound.
2. Import item at Sl. No. 1 shall be of relevant thickness as contained/utilized in the export items.
3. Quantity of import item at Sl. No. 1 (Electrolytic Tin Plates) may be allowed as 95971Kgs as 1.30Kgs/Kg content in the export item as per SION C-773.
4. Quantity of import item at Sl.No.2 (Green Sealing Compound) may be allowed as 12244Kgs as 1.05Kgs/Kg content in the export item.
5. Import items at Sl.No. 3 to 6 may be allowed upto 5% of FOB value of exports.

RA concerned may take further necessary action as per the decision of NC.

Case No.	28 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004326AM23
RA File Number	318304000050 AM20
Licence No and Date	3110067460/01/07/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	29 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002496AM23
RA File Number	072404000081 AM20
Licence No and Date	0710115134/05/07/2019
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	30 / NC/1/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	FREUDENBERG FILTRATION TECHNOLOGIES INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000176AM20
RA File Number	318304000008 AM20
Licence No and Date	3110067543/24/09/2019
Norms Committee Decision: The Committee considered the case as per the agenda and noted the NC decision of meeting dated 24.05.2021 wherein it was mentioned that the applicant via email dated 26.11.2020 informed that they had surrendered the license at RA, Pune. Therefore, the Committee decided to withdraw the case from the agenda under intimation of RA. Case is rejected.	

Case No.	31 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BLISS ANAND PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000214AM20
RA File Number	052304000311 AM20
Licence No and Date	0510412485/14/11/2019
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	32 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004327AM23
RA File Number	318304000128 AM20
Licence No and Date	3110067645/31/12/2019

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	33 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002504AM23
RA File Number	052404000398 AM20
Licence No and Date	0510413428/23/01/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	34 / NC/1/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000306AM20
RA File Number	318304000139 AM20
Licence No and Date	3110067666/27/01/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and noted that the case was rejected in Meeting No. 09/80 dated 26.11.2020 (held on 08.01.2021) due to non-submission of reply of deficiency letter. Therefore, the Committee decided to withdraw the case from the agenda. Case is already rejected.	

Case No.	35 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred

Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000352AM20
RA File Number	342404000375 AM20
Licence No and Date	3410045913/28/02/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	36 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000382AM21
RA File Number	522404000083 AM20
Licence No and Date	5210043372/04/04/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	37 / NC/1/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000450AM21
RA File Number	092404000085 AM21
Licence No and Date	0910068756/15/05/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 05.09.2022 followed reminders letters dated 25.10.2022, 07.12.2022 & 10.01.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay	

custom duty & applicable interest for EODC.

RA concerned may take suitable consequential action accordingly.

Case No.	38 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JOHNSON LIFTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000469AM21
RA File Number	042404000202 AM20
Licence No and Date	0410166788/29/05/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	39 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002331AM23
RA File Number	018005000474 AM21
Licence No and Date	0310836537/05/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	40 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM REVIW00005532AM23
RA File Number	082404000076 AM21
Licence No and Date	0810148023/30/06/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	41 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	THE ANUP ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005533AM23
RA File Number	082404000094 AM21
Licence No and Date	0810148164/20/07/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	42 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004090AM23
RA File Number	342404000115 AM21
Licence No and Date	3410046283/11/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	43 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred

Party Name	AUTOCOMP CORPORATION PANSE PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004334AM23
RA File Number	318304000043 AM21
Licence No and Date	3110067819/13/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	44 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	NEO STRUCTO CONSTRUCTION PVT. LTD.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000575AM21
RA File Number	522404000036 AM21
Licence No and Date	5210043502/25/08/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	45 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MASU BRAKE PADS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004180AM23
RA File Number	052404000289 AM21
Licence No and Date	0510415237/17/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that Consultant (SKB) has given comments via email dated 27.02.2023 for import items at Sl. No. 1 to 3. Further, the case was discussed in the meeting and the Committee decided to refer the case to Consultant (Tech-1) for comments on rest of the import items. Case is deferred.	

Case No.	46 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002463AM23
RA File Number	HQRNORMAPPLY00000104 AM23
Licence No and Date	0510415264/18/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	47 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MOC SHIPYARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00006320AM23
RA File Number	039504000367 AM21
Licence No and Date	0310838353/18/09/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	48 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MOC SHIPYARDS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00006321AM23
RA File Number	039504000370 AM21
Licence No and Date	0310838354/18/09/2020

Date	
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	49 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	PREMIER INDUSTRIAL CORPORATION LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000632AM21
RA File Number	039504000144 AM21
Licence No and Date	0310838440/24/09/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the case has already been approved in Meeting No. 09/80 dated 26.11.2020. Therefore, the Committee decided to withdraw the case from the agenda. Case is already approved.	

Case No.	50 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002065AM23
RA File Number	262404000007 AM21
Licence No and Date	2610012918/05/10/2020
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given on BO Portal dated 25.02.2023 as under: 1. The quantity of import item (Fins) may be allowed as 1.02 Kg/Kg on the net weight of fins in the export product. 2. The quantity of import item (Tubes) may be allowed as 1.01 Kg/Kg on the net weight of Tubes in the export product.	

3. The quantity of rest of the import items (in numbers) may be allowed **on net to net basis under General Note-4 with accountability clause.**
4. The quantity of import item (**Brazing Flux**) may be allowed as **0.03 Kg/Radiator Assembly of the export quantity.**

RA concerned may take suitable consequential action accordingly.

Case No.	51 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002507AM23
RA File Number	052404000342 AM21
Licence No and Date	0510415461/09/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	52 / NC/1/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000669AM21
RA File Number	052304000235 AM21
Licence No and Date	0510415521/16/10/2020
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant has informed vide letter dated 19.10.2021 that they have surrendered the subject AA to CLA, New Delhi. However, in this regard, a letter was issued to the applicant on 02.11.2022 for submitting the surrender letter to this office. However, no information has been received yet. Therefore, the Committee decided to withdraw the case from the agenda under intimation to RA concerned. Case is rejected.	

Case No.	53 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002509AM23
RA File Number	052404000361 AM21
Licence No and Date	0510415541/19/10/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	54 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AIROIL FLAREGAS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00004140AM23
RA File Number	082404000285 AM21
Licence No and Date	0810149041/11/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	55 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	018005000712AM21
RA File Number	052404000421 AM21
Licence No and Date	0510415866/12/11/2020
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	56 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002508AM23
RA File Number	052404000422 AM21
Licence No and Date	0510415867/12/11/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	57 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00002510AM23
RA File Number	05AA04017869 AM21
Licence No and Date	0511000128/15/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	58 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	IND SPHINX PRECISION LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003405AM23
RA File Number	30AA04002528 AM21

Licence No and Date	3011000072/30/12/2020
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	59 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00054547AM21
RA File Number	05AA04021440 AM21
Licence No and Date	0511000589/04/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	60 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	WINTAGE ENGINEERS & CONSULTANTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005562AM23
RA File Number	05AA04021392 AM21
Licence No and Date	0511000597/05/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	61 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PARAS DEFENCE AND SPACE TECHNOLOGIES LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00057089AM21
RA File Number	03AA04016806 AM21
Licence No and Date	0311000755/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	62 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KRISHNA CAPBOX PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00057268AM21
RA File Number	05AA04021465 AM21
Licence No and Date	0511000601/07/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	63 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MUDHRA FINE BLANC PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00060083AM21
RA File Number	04AA04004626 AM21
Licence No and Date	0411000117/11/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	64 / NC/1/MEET/Feb/202223/22
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Case Status	Case Approved
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003346AM23
RA File Number	05AA04024143 AM21
Licence No and Date	0511000823/18/01/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) received via email dated 27.02.2023.	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	65 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00065545AM21
RA File Number	07AA04006116 AM21
Licence No and Date	0711000314/19/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	66 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00065549AM21
RA File Number	07AA04006095 AM21
Licence No and Date	0711000315/19/01/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	67 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00066668AM21
RA File Number	03AA04019380 AM21
Licence No and Date	0311001095/20/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	68 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BOYD THERMAL SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00068352AM21
RA File Number	34AA04002082 AM21
Licence No and Date	3411000129/22/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	69 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SOUTHERN LUBRICATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00070216AM21
RA File Number	07AA04007123 AM21

Licence No and Date	0711000363/25/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	70 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MARELLI TALBROS CHASSIS SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00072243AM21
RA File Number	05AA04026507 AM21
Licence No and Date	0511000979/28/01/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	71 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00076301AM21
RA File Number	05AA04028116 AM21
Licence No and Date	0511001091/03/02/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license,	

if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of import items at Sl. No. 5&6 in Nos. also in addition to their weights.
6. Following information for welding materials at Sl. No. 9:
 - a. Weight of steel, which requires imported welding material, giving break-up of:
 - i. Steel Plates/Sheets upto 30 mm thicknesses.
 - ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates/Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

Case is deferred.

Case No.	72 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PLANSEE INDIA HIGH PERFORMANCE MATERIALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00076971AM21
RA File Number	07AA04008062 AM21
Licence No and Date	0711000426/04/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	73 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MICRON INSTRUMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00077673AM21
RA File Number	05AA04028729 AM21
Licence No and Date	0511001123/05/02/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	74 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SENIOR INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00077752AM21
RA File Number	05AA04028132 AM21
Licence No and Date	0511001114/05/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	75 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GECO LEGEND ENVIRO TECH
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00081488AM21
RA File Number	32AA04005795 AM21
Licence No and Date	3211000428/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	76 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VARICON PUMPS & SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00081856AM21
RA File Number	04AA04006675 AM21

Licence No and Date	0411000333/11/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	77 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PUNCH RATNA FASTENERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00085898AM21
RA File Number	05AA04032174 AM21
Licence No and Date	0511001335/17/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	78 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KAY BOUVET ENGINEERING LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00086786AM21
RA File Number	31AA04006205 AM21
Licence No and Date	3111000183/18/02/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	79 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	MAINI PRECISION PRODUCTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM APPLY 00093097AM21
RA File Number	07AA04009300 AM21
Licence No and Date	0711000578/26/02/2021

Norms Committee Decision:

The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms as per comments of Consultant (Tech-3) given via email dated 26.02.2023 as under:

Sl. No.	ITCHS Code	Export Item	Export Quantity	Sl. No.	ITCHS Code	Import Item	Recommended Quantity
1	87089900	Pump Body Complete - Assembly to P/N TM. 0114659.B Consists of Sleeve AF.0100517 /C-1) (Weight = 16gm/unit)	123529 Number	1	72223019	SS440B Round bar Dia16	3300Kgs
2	87089900	Pump Body Complete - Assembly To P/N TM.0114659.B Consists Of Body Pump FH.0100048.F) (Weight = 263gm/unit)	125000 Number	2	72223019	SS415M Round bar Dia 43	65750Kgs

RA concerned may take suitable consequential action accordingly.

Case No.	80 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	IPSA BUSINESS (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00096395AM21

RA File Number	05AA04035650 AM21
Licence No and Date	0511001511/03/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	81 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AQUASUB ENGINEERING
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00100595AM21
RA File Number	32AA04006168 AM21
Licence No and Date	3211000586/10/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	82 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MIDDLEBY INDIA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00103696AM21
RA File Number	07AA04009395 AM21
Licence No and Date	0711000679/15/03/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Model number, technical specification and specific quantity-both in terms of number (if any) and/or weight, of each export product (Appendix-33 of current HBP refers). 2. Detail technical note on manufacturing process including the relevant flow sheet. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input	

in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.

5. Assembly drawings/diagrams of the resultant product showing placement and exact use of components in the export product (s).
6. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
7. Use of export product.
8. Stage-wise wastage with justification (Item wise) and wastage calculation details.

case is deferred.

Case No.	83 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005450AM23
RA File Number	03AA04031476 AM21
Licence No and Date	0311002758/22/03/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	84 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ICEM ENGINEERING COMPANY PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00006349AM23
RA File Number	03AA04002791 AM22
Licence No and Date	0311003239/21/04/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	85 / NC/1/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	ISGEC HEAVY ENGINEERING LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00045475AM22
RA File Number	05AA04014977 AM22
Licence No and Date	0511002688/18/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 10.11.2022 followed reminders on 25.11.2022, 10.12.2022, 25.12.2022, 09.01.2023, 24.01.2023& 16.02.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	86 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00101137AM22
RA File Number	05AA04018188 AM22
Licence No and Date	0511002839/27/05/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license,	

if any, may also be indicated.

4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
5. Quantities of import items at Sl. No. 6, 7, 23, 24, 37, 38 & 48 in Nos. also in addition to their weights.
6. Following information for welding materials:
 - a. Weight of steel, which requires imported welding material, giving break-up of:
 - i. Steel Plates/Sheets upto 30 mm thicknesses.
 - ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates/Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges, Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

Case is deferred.

Case No.	87 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GENESIS PACKAGING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00003182AM23
RA File Number	07AA04005134 AM22
Licence No and Date	0711001201/31/05/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	88 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	EMPIRE HOME APPLIANCES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00116891AM22
RA File Number	05AA04018650 AM22
Licence No and Date	0511003189/17/06/2021

Norms Committee Decision:

Case deferred for comments of TE.

Case No.	89 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00121082AM22
RA File Number	09AA04004973 AM22
Licence No and Date	0911001075/22/06/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter is being issued to the applicant as decided in the previous NC meeting.	

Case No.	90 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VICTORA AUTO PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00148410AM22
RA File Number	05AA04060399 AM22
Licence No and Date	0511003855/27/07/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	91 / NC/1/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM APPLY 00189409AM22
RA File Number	09AA04014504 AM22
Licence No and Date	0911001579/21/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023, 31.01.2023 & 15.02.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	92 / NC/1/MEET/Feb/202223/22
Case Status	Case Rejected
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00195061AM22
RA File Number	09AA04014462 AM22
Licence No and Date	0911001628/27/09/2021
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 02.11.2022 followed reminders on 17.11.2022, 02.12.2022, 17.12.2022, 01.01.2023, 16.01.2023, 31.01.2023 & 15.02.2023 were issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to reject the case with direction to applicant to pay custom duty & applicable interest for EODC. RA concerned may take suitable consequential action accordingly.	

Case No.	93 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00196567AM22
RA File Number	08AA04030997 AM22

Licence No and Date	0811002732/28/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	94 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00196746AM22
RA File Number	03AA04080207 AM22
Licence No and Date	0311007325/28/09/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	95 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005465AM23
RA File Number	56AA04006693 AM22
Licence No and Date	5611000608/22/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	96 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00262697AM22
RA File Number	05AA04094884 AM22
Licence No and Date	0511006395/23/11/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	97 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TRITORC EQUIPMENTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00276706AM22
RA File Number	03AA040131513 AM22
Licence No and Date	0311009229/06/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	98 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ISGEC HITACHI ZOSEN LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00277957AM22
RA File Number	05AA040105406 AM22
Licence No and Date	0511006692/07/12/2021
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	

1. A copy of Advance Authorization.
2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished.
3. Weight of each Export Product.
4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.
6. Quantities of import items at Sl. No. 6, 7, 29 & 46 in Nos. also in addition to their weights.
7. Following information for welding materials:
 - a. Weight of steel, which requires imported welding material, giving break-up of:
 - i. Steel Plates/Sheets upto 30 mm thicknesses.
 - ii. Steel Plates/Sheets more than 30 mm thickness and upto 70 mm thickness.
 - iii. Steel Plates/Sheets more than 70 mm thickness.
 - iv. Others e.g. Flanges. Pipes, Tubes, Bars/Rods, Castings/Forgings etc.

b) Detailed calculations for the quantities of welding materials required for overlay/ supported by overlay areas and thicknesses.

Case is deferred.

Case No.	99 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005466AM23
RA File Number	56AA04009568 AM22
Licence No and Date	5611000656/09/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	100 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005462AM23
RA File Number	56AA04006992 AM22
Licence No and Date	5611000685/20/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	101 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005463AM23
RA File Number	56AA04007039 AM22
Licence No and Date	5611000684/20/12/2021
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	102 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00294235AM22
RA File Number	34AX04000071 AM22
Licence No and Date	3411001586/22/12/2021
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	103 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00294992AM22
RA File Number	05AX04000267 AM22
Licence No and Date	0511007164/23/12/2021
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 2. Weight of each Export Product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.	

Case No.	104 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	GODREJ AND BOYCE MANUFACTURING COMPANY LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00296327AM22
RA File Number	03AX04000234 AM22
Licence No and	0311009748/24/12/2021

Date	
Norms Committee Decision: The Committee considered the case as per agenda and noted that this is a self-ratification case covered under para 4.07A (i) of FTP and it is not required to be ratified by the Norms Committee. The firm has also informed via email dated 25.08.2022 that the subject AA covered under Self-ratification Scheme. Hence, keeping in view of the above fact and also the recent advice of PC-IV Division of DGFT conveyed vide their OM dated 01.07.2022, the Committee decided to withdraw the case from the agenda and to send it to the concerned RA for necessary action. RA concerned may take suitable action accordingly.	

Case No.	105 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HERMINIO INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00296331AM22
RA File Number	03AX04000342 AM22
Licence No and Date	0311009749/24/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	106 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SPIROTECH HEAT EXCHANGERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00303676AM22
RA File Number	05AX04000327 AM22
Licence No and Date	0511007512/31/12/2021
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	107 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00305729AM22
RA File Number	05AX04000404 AM22
Licence No and Date	0511007540/03/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	108 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00313301AM22
RA File Number	03AX04000286 AM22
Licence No and Date	0311010309/10/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	109 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00327089AM22
RA File Number	34AX04000175 AM22
Licence No and Date	3411001713/21/01/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	110 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00330746AM22
RA File Number	04AX04000097 AM22
Licence No and Date	0411002478/25/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	111 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ZECHA PRECISION TOOLS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00334452AM22
RA File Number	03AX04000946 AM22
Licence No and Date	0311010958/28/01/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	112 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00343546AM22
RA File Number	31AX04000030 AM22

Licence No and Date	3111001074/04/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	113 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00346170AM22
RA File Number	05AX04000812 AM22
Licence No and Date	0511008653/07/02/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	114 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TRIVENI TURBINE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00374237AM22
RA File Number	07AX04000438 AM22
Licence No and Date	0711003348/03/03/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days.	
Case is deferred.	

Case No.	115 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000488AM23
RA File Number	34AX04000024 AM23
Licence No and Date	3411002191/29/04/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Weight of each Export Product. 2. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 3. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 4. Sheet layout diagram showing wastage during cutting of Roof, Cone & Shell of Aluminium Silos. Case is deferred.	

Case No.	116 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000510AM23
RA File Number	03AX04000409 AM23
Licence No and Date	0311014290/29/04/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	117 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SPARECO INDIA
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000576AM23
RA File Number	05AX04000299 AM23
Licence No and Date	0511012243/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	118 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005468AM23
RA File Number	56AX04000013 AM23
Licence No and Date	1111000009/04/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	119 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000591AM23
RA File Number	03AX04000521 AM23
Licence No and Date	0311014493/05/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	120 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000611AM23
RA File Number	03AX04000527 AM23
Licence No and Date	0311014523/06/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	121 / NC/1/MEET/Feb/202223/22													
Case Status	Case Deferred													
Party Name	APAR INDUSTRIES LIMITED													
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023													
HQ File Number	HQRNORM APPLY 00000627AM23													
RA File Number	03AX04000566 AM23													
Licence No and Date	0311014543/06/05/2022													
Norms Committee Decision:														
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:														
1. Details of export product in terms of design, calculations and brief note about product. 2. Quantity of import items required for manufacturing one unit of export product for each export item. (Share excel sheet). 3. Calculations on per unit requirement of Import item for manufacturing one unit of export product without wastage. (Share excel sheet) 4. Wastage claimed in the manufacturing process and details of recoverable wastage. (Share excel sheet) 5. To provide the per unit requirement in excel sheet. 6. Justification of Wastage. 7. Share the above (2 to 5) information/details in excel sheet in the below format:														
Sl. No.	Description Export of goods	Qty in KM	(Import Item) Raw Materials 1				(Import Item) Raw Materials 2				(Import Item) Raw Materials 3			
			Net	Wastage	Gross	Total Total	Net	Wastage	Gross	Total Total	Net	Wastage	Gross	Total Total

Content	Weight	Weight	Qty.	Qty. as	Content	Weight	Weight	Qty.	Qty. as	Content	Weight	Weight	Qty.	Qty. as
Km/Km	%	including	(In	per	Kg/Km	%	including	(In	per	Kg/Km	%	including	(In	per
		wastage	KMS)	License			wastage	KMS)	License			wastage	KMS)	License

Case is deferred.

Case No.	122 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BGR ENERGY SYSTEMS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000679AM23
RA File Number	04AX04000084 AM23
Licence No and Date	0411003261/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	123 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000682AM23
RA File Number	07AX04000042 AM23
Licence No and Date	0711003940/09/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	124 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	OAM SAAI INTERNATIONAL INC.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000687AM23
RA File Number	05AX04000197 AM23
Licence No and Date	0511012373/10/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	125 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	KINECO KAMAN COMPOSITES- INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00000791AM23
RA File Number	03AX04000599 AM23
Licence No and Date	0311014727/17/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	126 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HTL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001008AM23
RA File Number	04AX04000157 AM23
Licence No and Date	0411003380/26/05/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	127 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SMT CARDIOVASCULAR PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001073AM23
RA File Number	52AX04000046 AM23
Licence No and Date	5211002552/30/05/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	128 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VELIENT PEC INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001132AM23
RA File Number	52AX04000131 AM23
Licence No and Date	5211002570/01/06/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the applicant's reply has been received on DGFT Portal. Therefore, the Committee decided to refer the case to concerned TE for examination & comments. The case stands deferred.	

Case No.	129 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred

Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005461AM23
RA File Number	56AX04000045 AM23
Licence No and Date	5611000982/16/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	130 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005470AM23
RA File Number	56AX04000037 AM23
Licence No and Date	5611000983/16/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	131 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA FURUKAWA FIBRE OPTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001489AM23
RA File Number	03AX04001063 AM23
Licence No and Date	0311015668/20/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	132 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005459AM23
RA File Number	56AX04000043 AM23
Licence No and Date	5611000997/21/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	133 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001594AM23
RA File Number	03AX04001840 AM23
Licence No and Date	0311015777/22/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	134 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VEER-O-METALS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001620AM23
RA File Number	07AX04000398 AM23
Licence No and Date	0711004414/23/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	135 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TECHNO DESIGNS
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001649AM23
RA File Number	34AX04000197 AM23
Licence No and Date	3411002429/24/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	136 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001712AM23
RA File Number	56AX04000061 AM23
Licence No and Date	5611001010/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	137 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001714AM23

RA File Number	56AX04000056 AM23
Licence No and Date	5611001011/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	138 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001715AM23
RA File Number	56AX04000059 AM23
Licence No and Date	5611001013/28/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	139 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001746AM23
RA File Number	34AX04000292 AM23
Licence No and Date	3411002453/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	140 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001747AM23
RA File Number	34AX04000291 AM23
Licence No and Date	3411002454/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	141 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001748AM23
RA File Number	34AX04000290 AM23
Licence No and Date	3411002455/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	142 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001759AM23
RA File Number	34AX04000297 AM23
Licence No and Date	3411002458/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	143 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001760AM23
RA File Number	34AX04000295 AM23
Licence No and Date	3411002459/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	144 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001761AM23
RA File Number	34AX04000296 AM23
Licence No and Date	3411002460/29/06/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	145 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MAGNA AUTOMOTIVE INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001762AM23
RA File Number	04AX04000294 AM23
Licence No and Date	0411003562/29/06/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	146 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001787AM23
RA File Number	56AX04000064 AM23
Licence No and Date	5611001018/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	147 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001788AM23
RA File Number	56AX04000065 AM23
Licence No and Date	5611001019/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	148 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00001789AM23
RA File Number	56AX04000057 AM23
Licence No and Date	5611001020/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	149 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001790AM23
RA File Number	56AX04000062 AM23
Licence No and Date	5611001021/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	150 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001791AM23
RA File Number	56AX04000071 AM23
Licence No and Date	5611001022/01/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	151 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001838AM23
RA File Number	31AX04000090 AM23
Licence No and Date	3111001502/04/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	152 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00001863AM23
RA File Number	34AX04000293 AM23
Licence No and Date	3411002493/05/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	153 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005471AM23
RA File Number	56AX04000088 AM23
Licence No and Date	5611001051/12/07/2022
Norms Committee Decision:	

Case deferred for comments of TE.

Case No.	154 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM REVIW00005472AM23
RA File Number	56AX04000069 AM23
Licence No and Date	5611001054/12/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	155 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER BOILERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002351AM23
RA File Number	03AX04002454 AM23
Licence No and Date	0311016712/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	156 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002360AM23
RA File Number	56AX04000119 AM23

Licence No and Date	5611001088/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	157 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SANYO SPECIAL STEEL MANUFACTURING INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002372AM23
RA File Number	03AX04002491 AM23
Licence No and Date	0311016741/29/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	158 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002375AM23
RA File Number	56AX04000112 AM23
Licence No and Date	5611001092/30/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	159 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00002376AM23
RA File Number	56AX04000097 AM23
Licence No and Date	5611001094/30/07/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	160 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002378AM23
RA File Number	56AX04000098 AM23
Licence No and Date	5611001095/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	161 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	DECON INDIA PLASTICS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002392AM23
RA File Number	31AX04000135 AM23
Licence No and Date	3111001596/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	162 / NC/1/MEET/Feb/202223/22
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Case Status	Case Deferred
Party Name	HANON CLIMATE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002394AM23
RA File Number	05AX04001240 AM23
Licence No and Date	0511014052/01/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	163 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SUNDRAM FASTENERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002450AM23
RA File Number	04AX04000323 AM23
Licence No and Date	0411003757/03/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	164 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PACIFIC AQUATECH INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002641AM23
RA File Number	24AX04000132 AM23
Licence No and Date	2411001790/12/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	165 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002664AM23
RA File Number	31AX04000144 AM23
Licence No and Date	3111001621/17/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	166 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	CRI LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004988AM23
RA File Number	NA
Licence No and Date	0211002882/17/08/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA was transferred by NC-VI to NC-I for fixation of ad-hoc norms. Further, the Committee noted that the ITCHS Code of export item does not pertain to NC-I. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to transfer the case to NC-II as per the ITCHS code.	

Case No.	167 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002688AM23
RA File Number	05AX04001280 AM23
Licence No and	0511014350/18/08/2022

Date	
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023. Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	168 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002699AM23
RA File Number	56AX04000143 AM23
Licence No and Date	5611001126/22/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	169 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002700AM23
RA File Number	56AX04000144 AM23
Licence No and Date	5611001127/22/08/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	170 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BHARAT FORGE LTD
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002735AM23
RA File Number	31AX04000151 AM23
Licence No and Date	3111001636/23/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	171 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002831AM23
RA File Number	34AX04000510 AM23
Licence No and Date	3411002704/29/08/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	172 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	PENGUIN PETROLEUM SERVICES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00002840AM23
RA File Number	03AX04002632 AM23
Licence No and Date	0311017557/29/08/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to **fix** the ad-hoc norms as per comments of Consultant (Tech-3) given via email dated 26.02.2023 as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84798999	Machine & Mechanical Appliance Oil And Gas Downhole Completion Equipment (Gas Lift Mandrel 2.8 SPMO 1) (Weight= 68Kg/Unit containing 58Kg of imported tube)	450 Number	73043121	Cold Drawn Seamless Oval Tube (Weight= 58Kg/Unit)	450 Number

Note:

1. The words “Weight= 68Kg/Unit containing 58Kg of imported tube” may be added in the description of export item.
2. The words “Weight= 58Kg/Unit” may be added in the description of import item.
3. Grade of imported tube will be same as used in export product.

RA concerned may take suitable consequential action accordingly.

Case No.	173 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003177AM23
RA File Number	03AX04003111 AM23
Licence No and Date	0311017944/16/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

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Case No.	174 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003185AM23
RA File Number	56AX04000180 AM23
Licence No and Date	5611001178/17/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	175 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003193AM23
RA File Number	56AX04000181 AM23
Licence No and Date	5611001181/19/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	176 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

and Date	
HQ File Number	HQRNORM APPLY 00003194AM23
RA File Number	56AX04000182 AM23
Licence No and Date	5611001182/19/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	177 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	APAR INDUSTRIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003237AM23
RA File Number	03AX04003107 AM23
Licence No and Date	0311018024/20/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	178 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003254AM23
RA File Number	03AX04003246 AM23
Licence No and Date	0311018045/21/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE:	
1. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be	

furnished.

2. Weight of each Export Product.
3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
4. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc.

Case is deferred.

Case No.	179 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003277AM23
RA File Number	03AX04003244 AM23
Licence No and Date	0311018058/22/09/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/149/2022-TSW dated 31.01.2023 as under:	
1. The quantity of import item may be allowed on net to net basis with accountability clause as Per GN-4 for Engineering Products.	
RA concerned may take further necessary action as per the decision of NC.	

Case No.	180 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MODINE THERMAL SYSTEMS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003294AM23
RA File Number	04AX04000536 AM23

Licence No and Date	0411003999/22/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	181 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SUPREME DIAMOND TECHNOLOGIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003296AM23
RA File Number	52AX04001637 AM23
Licence No and Date	5211003299/22/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	182 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ASM TECHNOLOGIES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003324AM23
RA File Number	07AX04000883 AM23
Licence No and Date	0711005310/23/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	183 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003336AM23
RA File Number	52AX04001651 AM23
Licence No and Date	5211003315/23/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Quantitative justification each import items. 2. Manufacturing process and weight at each stage of the process. 3. Details of indigenous items, if any. 4. Weight of each unit of export product and weight of required imported inputs for the purpose of Material Balancing. 5. Preceding three year consumption details, if any. Case is deferred.	

Case No.	184 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ENPRO INDUSTRIES PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003371AM23
RA File Number	31AX04000184 AM23
Licence No and Date	3111001710/26/09/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	185 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	LAI YEW SENG (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003458AM23
RA File Number	05AX04001843 AM23
Licence No and Date	0511015067/29/09/2022
Norms Committee Decision: The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a reminder to the applicant for furnishing the requisite information within 15days. Case is deferred.	

Case No.	186 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003461AM23
RA File Number	05AX04001807 AM23
Licence No and Date	0511015071/29/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023 as under: 1. The quantity of import item at Sl. No. 1 may be allowed as 1.02 Kg/Kg on the net weight of H Section/WT Section/Angles/Channel/H Beam in the export product. Note: The grade and sizes of the imported items should be matched with the grade and sizes going with the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	187 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003463AM23
RA File Number	05AX04001865 AM23
Licence No and Date	0511015073/29/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023. Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	188 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003464AM23
RA File Number	05AX04001834 AM23
Licence No and Date	0511015074/29/09/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023. Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	189 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003478AM23
RA File Number	34AX04000624 AM23
Licence No and Date	3411002849/30/09/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	190 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GALVA DECO PARTS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003503AM23
RA File Number	52AX04001656 AM23
Licence No and Date	5211003362/03/10/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Quantitative justification each import items. 2. Manufacturing process and weight at each stage of the process. 3. Details of indigenous items, if any. 4. Weight of each unit of export product and weight of required imported inputs for the purpose of Material Balancing. 5. Preceding three year consumption details, if any. Case is deferred.	

Case No.	191 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HANNING MOTORS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00003660AM23

RA File Number	34AX04000663 AM23
Licence No and Date	3411002897/12/10/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	192 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	UNIVERSAL CABLES LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004020AM23
RA File Number	03AX04003835 AM23
Licence No and Date	0311018992/02/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	193 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	JOHN CRANE SEALING SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004022AM23
RA File Number	07AX04001088 AM23
Licence No and Date	0711005593/02/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	194 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004033AM23
RA File Number	56AX04000217 AM23
Licence No and Date	5611001255/02/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	195 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	RAGHU VAMSI MACHINE TOOLS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004043AM23
RA File Number	09AX04000654 AM23
Licence No and Date	0911003898/03/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	196 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004213AM23
RA File Number	05AX04002235 AM23
Licence No and Date	0511015682/09/11/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023.	

Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.

RA concerned may take suitable consequential action accordingly.

Case No.	197 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004242AM23
RA File Number	03AX04004017 AM23
Licence No and Date	0311019093/09/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/149/2022-TSW dated 31.01.2023 as under:	
1. The quantity of import item may be allowed on net to net basis with accountability clause as Per GN-4 for Engineering Products.	
RA concerned may take further necessary action as per the decision of NC.	

Case No.	198 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HELVOET RUBBER & PLASTIC TECHNOLOGIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004260AM23
RA File Number	31AX04000227 AM23
Licence No and Date	3111001799/10/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	199 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	OSWAL PUMPS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004275AM23
RA File Number	33AX04000074 AM23
Licence No and Date	3311000961/10/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	200 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TELELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004280AM23
RA File Number	56AX04000226 AM23
Licence No and Date	5611001271/11/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	201 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	THERMAX LIMITED.
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004286AM23
RA File Number	31AX04000222 AM23
Licence No and Date	3111001802/11/11/2022
Norms Committee Decision:	

The Committee considered the case as per agenda and noted the comments of DHI vide F. No. DES-1/3111001802/2023-TSW dated 16.02.2023 wherein it is stated that the firm has mentioned under input details of the application that inputs are as per self-ratification. Further, it was noted that the applicant has mentioned in Appendix-4E that they have applied the subject AA under Self-Declaration under Para-4.07 but in Chartered Engineer Certificate (Appendix-4K), it is on Self-Ratification Scheme under Para-4.07A. Therefore, the Committee decided to seek clarification from the applicant whether proposal is under Self-Declaration Scheme (4.07) or Self-Ratification Scheme (4.07A) of HBP.

Case is deferred.

Case No.	202 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MANISH AUTO INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004294AM23
RA File Number	05AX04002271 AM23
Licence No and Date	0511015774/11/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	203 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AUTOFIT CAR INTERIORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004304AM23
RA File Number	10AX04000201 AM23
Licence No and Date	1011001452/11/11/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Dimensions and weight of the input fabric material. 2. Dimensional drawing and weight of the final fabric to be used on the Car Steering Cover & Seat	

- Cover.
3. Dimensional drawing of the Car Steering & Seat.
 4. Justification for the wastage claimed.

Case is deferred.

Case No.	204 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	L&T - MHI POWER TURBINE GENERATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004341AM23
RA File Number	03AX04003909 AM23
Licence No and Date	0311019195/14/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	205 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BIRLA CABLE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004354AM23
RA File Number	56AX04000228 AM23
Licence No and Date	5611001279/15/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	206 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HIGENIC FLORA PRIVATE LIMITED

Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004386AM23
RA File Number	09AX04000635 AM23
Licence No and Date	0911003957/16/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	207 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	DOOWON AUTOMOTIVE SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004449AM23
RA File Number	04AX04000725 AM23
Licence No and Date	0411004479/18/11/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	208 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SATURN INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00004794AM23
RA File Number	07AX04001220 AM23
Licence No and Date	0711005856/02/12/2022
Norms Committee Decision:	
The Committee considered the case as per agenda and noted that the subject AA was transferred by NC-VI to NC-I for fixation of ad-hoc norms. Further, the Committee noted that the ITCHS Code of export items pertains to NC-II & NC-VI. However, the matter was deliberated in the meeting and after due deliberation, the Committee decided to transfer the case to NC-II for taking necessary action.	

Case No.	209 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005217AM23
RA File Number	05AX04002803 AM23
Licence No and Date	0511016494/22/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	210 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005224AM23
RA File Number	05AX04002815 AM23
Licence No and Date	0511016504/22/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	211 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005241AM23
RA File Number	09AX04000856 AM23
Licence No and Date	0911004197/23/12/2022
Norms Committee Decision:	

The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) as under:

ITCHS Code	Export Item	Export Quantity	ITCHS Code	Import Item	Recommended Quantity
84069000	Turbine Parts (Net content of import item shall be 2591.00 Kgs, which should be reflect in the shipping bills and invoice)	2591 Number	72221999	Stainless Steel Bars (Grade: 10705BU, 10705BA, 10705MBU, SIZE: 56 MM X202 MM, 54 MM X181MM, 42 MM X167 MM, 40 MM X154 MM, 36 MM X283 MM, 36 MM X245 MM, 59 MM X177MM, 42MM X281MM, 33 MMX265 MM, 30 MMX239 MM, 29 MMX116 MM, 86 MMX146 MM, 67 MMX156 MM, 73 MMX118 MM, 58 MMX130 MM, 56 MMX104 MM, 48 MMX116 MM, 43 MMX109 MM, 39 MMX87 MM, 52 MMX68 MM, 47MM X75MM)	18836.57Kgs with 627.00% wastage on the net weight of imported stainless steel in the export product.

Note:

1. The description of import item may be amended as “Stainless Steel Bars (Grade: 10705BU, 10705BA, 10705MBU, SIZE: 56 MM X202 MM, 54 MM X181MM, 42 MM X167 MM, 40 MM X154 MM, 36 MM X283 MM, 36 MM X245 MM, 59 MM X177MM, 42MM X281MM, 33 MMX265 MM, 30 MMX239 MM, 29 MMX116 MM, 86 MMX146 MM, 67 MMX156 MM, 73 MMX118 MM, 58 MMX130 MM, 56 MMX104 MM, 48 MMX116 MM, 43 MMX109 MM, 39 MMX87 MM, 52 MMX68 MM, 47MM X75MM)”.
2. The grade of Stainless Steel should be matched with the grade of stainless steel of the export product.

RA concerned may take further necessary action as per the decision of NC.

Case No.	212 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005271AM23
RA File Number	05AX04002761 AM23
Licence No and Date	0511016532/26/12/2022
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023. Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email. RA concerned may take suitable consequential action accordingly.	

Case No.	213 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	MODEL INFRA CORPORATION PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005308AM23
RA File Number	07AX04001409 AM23
Licence No and Date	0711006016/26/12/2022
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	214 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	VINDHYA TEELINKS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005313AM23

RA File Number	56AX04000315 AM23
Licence No and Date	5611001427/27/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	215 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005328AM23
RA File Number	05AX04002817 AM23
Licence No and Date	0511016565/27/12/2022
Norms Committee Decision:	
The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given via email dated 27.02.2023.	
Note: The written recommendation as given by Consultant (SKB) will be communicated to the applicant as well as concerned RA through email.	
RA concerned may take suitable consequential action accordingly.	

Case No.	216 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	S K INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005343AM23
RA File Number	34AX04000899 AM23
Licence No and Date	3411003182/27/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	217 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ALASKA MULTI POLYMERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005433AM23
RA File Number	05AX04002755 AM23
Licence No and Date	0511016627/30/12/2022
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	218 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	GE INDIA INDUSTRIAL PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005494AM23
RA File Number	31AX04000293 AM23
Licence No and Date	3111001929/03/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	219 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	UNI TRITECH PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005546AM23
RA File Number	07AX04001439 AM23
Licence No and Date	0711006107/05/01/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and noted that a deficiency letter dated 15.02.2023 was issued to the applicant for providing certain information on DGFT Portal. However, the applicant has still not furnished the requisite reply/information. Therefore, the Committee decided to issue a **reminder** to the applicant for furnishing the requisite information within 15days.

Case is deferred.

Case No.	220 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	LOYAL EQUIPMENTS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005549AM23
RA File Number	08AX04001602 AM23
Licence No and Date	0811006932/05/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	221 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	BORGWARNER EMISSIONS SYSTEMS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005559AM23
RA File Number	05AX04002881 AM23
Licence No and Date	0511016744/05/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	222 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred

Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005570AM23
RA File Number	34AX04000930 AM23
Licence No and Date	3411003234/05/01/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	223 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005616AM23
RA File Number	03AX04005031 AM23
Licence No and Date	0311020571/09/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47014/149/2022-TSW dated 31.01.2023 as under:	
1. The quantity of import item may be allowed on net to net basis with accountability clause as Per GN-4 for Engineering Products. RA concerned may take further necessary action as per the decision of NC.	

Case No.	224 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005696AM23
RA File Number	03AX04005092 AM23
Licence No and Date	0311020677/12/01/2023
Norms Committee Decision:	

The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/140/2020-TSW dated 03.02.2023 as under:

1. The quantity of import item may be allowed as 47216.40Kgs as 1.32Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap.

RA concerned may take further necessary action as per the decision of NC.

Case No.	225 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005697AM23
RA File Number	03AX04005091 AM23
Licence No and Date	0311020679/12/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to fix the ad-hoc norms as per comments of DPIIT vide U. O. No. P-47011/140/2020-TSW dated 03.02.2023 as under: 1. The quantity of import item may be allowed as 44487.30Kgs as 1.43Kgs/Kg content in the export item after taking 1/3rd recovery from the scrap. RA concerned may take further necessary action as per the decision of NC.	

Case No.	226 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00005698AM23
RA File Number	03AX04005090 AM23
Licence No and Date	0311020680/12/01/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and noted the comments of DPIIT given vide U. O. No. P-47011/140/2020-TSW dated 03.02.2023. However, the matter was deliberated in the meeting and after	

due deliberation, the Committee decided to refer the case to Consultant (Tech-3).

Case is deferred.

Case No.	227 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	AZAD ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006102AM23
RA File Number	09AX04000905 AM23
Licence No and Date	0911004419/06/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	228 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SULZER PUMPS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006115AM23
RA File Number	03AX04005426 AM23
Licence No and Date	0311021193/07/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	229 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	LM WIND POWER BLADES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023

HQ File Number	HQRNORM APPLY 00006116AM23
RA File Number	34AX04001006 AM23
Licence No and Date	3411003331/07/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	230 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	LMT TOOLS INDIA PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006152AM23
RA File Number	03AX04005407 AM23
Licence No and Date	0311021222/07/02/2023
Norms Committee Decision:	
The Committee considered the case as per agenda and decided to ask the applicant to furnish the following information/documents as per comments given by the TE: 1. Copy of Application (ANF-4A) along with all the relevant documents. 2. Calculations of wastage with supporting drawings. The case stands deferred.	

Case No.	231 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	SKF BOILERS AND DRIERS PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006202AM23
RA File Number	07AX04001669 AM23
Licence No and Date	0711006396/09/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	232 / NC/1/MEET/Feb/202223/22
Case Status	Case Approved
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006203AM23
RA File Number	05AX04003221 AM23
Licence No and Date	0511017280/09/02/2023
Norms Committee Decision: The Committee considered the case as per the agenda and decided to fix the ad-hoc norms as per comments of Consultant (SKB) given on BO Portal as under: 1. The import items at Sl. No. 1 & 2 may be allowed as 1.02 Kg/Kg on the net content of pipes in the export product. 2. The quantity of import items at Sl. No. 3 & 4 may be allowed on net to net under General Note-4 with accountability clause. Note: The grade, quality, Outer Diameter, and Inner Diameter of the pipes and fittings should be matched with the grade, quality, Outer Diameter, and Inner Diameter of the pipes and fittings going with the export product. RA concerned may take suitable consequential action accordingly.	

Case No.	233 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006208AM23
RA File Number	33AX04000101 AM23
Licence No and Date	3311001072/09/02/2023
Norms Committee Decision: Case deferred for comments of TE.	

Case No.	234 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	ARIHANT INDUSTRIES
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006209AM23
RA File Number	33AX04000103 AM23
Licence No and Date	3311001073/09/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	235 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	IBCC INDUSTRIES (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006282AM23
RA File Number	08AX04001861 AM23
Licence No and Date	0811007296/13/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	236 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	TINITA ENGINEERING PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006288AM23
RA File Number	03AX04005573 AM23
Licence No and Date	0311021391/13/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	237 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	HFCL LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006295AM23
RA File Number	05AX04003235 AM23
Licence No and Date	0511017312/13/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	238 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	PERMANENT MAGNETS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006332AM23
RA File Number	03AX04005559 AM23
Licence No and Date	0311021461/15/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	

Case No.	239 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	DEE DEVELOPMENT ENGINEERS LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006337AM23
RA File Number	05AX04003247 AM23
Licence No and Date	0511017350/15/02/2023
Norms Committee Decision:	

The Committee considered the case as per the agenda and noted the comments of Consultant (SKB) given via email dated 27.02.2023. The matter was deliberated in the meeting and after due deliberation, the Committee decided to ask the applicant to furnish the following information/documents:

1. To provide the production & consumption data of last three year.

Case is deferred.

Case No.	240 / NC/1/MEET/Feb/202223/22
Case Status	Case Deferred
Party Name	STEAM TURBINE ENGINEERING (INDIA) PRIVATE LIMITED
Meeting Number and Date	NC/ 1/ MEET/ Feb/ 202223/ 22 and 27/02/2023
HQ File Number	HQRNORM APPLY 00006338AM23
RA File Number	34AX04001032 AM23
Licence No and Date	3411003389/15/02/2023
Norms Committee Decision:	
Case deferred for comments of TE.	